

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

(12)

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.08.2012

OA No. 221/2011

Mr. Anupam Agarwal, Proxy counsel for
Mr. Anand Sharma, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Reply not filed.
List it on 16.08.2012 for filing reply.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

16.8.2012

Mr. Naresh Soopa, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Heard. The OA is disposed of by a

separate order.

Anil Kumar
(Anil Kumar)
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR.

Jaipur, the 16th day of August, 2012

ORIGINAL APPLICATION No. 221/2011

CORAM :

HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Rajeev Joshi son of Shri Laxmi Narayan Joshi, Tar Mistri, aged about 23 years, resident of 71, Rama Bhawan, Shiv Nagar, Benar Road, Dadi Ka Phatak, Jhotwara, Jaipur.

... Applicant
(By Advocate : Mr. Naresh Soopa)

Versus

1. Union of India through Secretary, Ministry of Urban Development, Nirman Bhawan, New Delhi.
2. The Additional Director (Administration), O/o Chief Engineer, Central Public Works Department (E) NZ, East Block-1, Level VII, R.K. Puram, New Delhi.
3. The Superintending Engineer, Central Public Works Department, Jaipur (Central Electrical Zone), Nirman Bhawan, Sector No. 10, Vidyadhar Nagar, Jaipur.

... Respondents

(By Advocate: Mr. Mukesh Agarwal)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

"In view of the facts and ground mentioned herein above, it is, therefore, prayed that this Original Application may kindly be allowed and relevant record may kindly be called and be perused, if this Hon'ble Tribunal so pleases and by way of issuing appropriate order/direction, the order dated 26.10.2010 issued by the respondents may kindly be declared arbitrary and illegal and same may kindly be quashed and set aside.

The respondents may kindly be directed to give compassionate appointment to the applicant on any post according to his educational qualification with all other consequential benefits.

Anil Kumar

Any other order or direction, which this Hon'ble Tribunal deems fit in favour of the applicant may kindly be issued."

2. Learned counsel for the respondents submitted a letter dated 08.08.2012 issued by the CPWD Office, Jaipur. In this letter, it has been stated that the applicant, Shri Rajeev Joshi son of Shri Laxmi Narayan Joshi, has been given appointment on compassionate grounds on the post of LDC and he has since joined on that post. This fact has not been controverted by the learned counsel for the applicant.

3. In view of this fact that the applicant has been given appointment on compassionate grounds, this OA has become infructuous and the same is dismissed as having become infructuous.

5. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

AHQ